



भारतीय रिज़र्व बैंक
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Website : www.rbi.org.in

इ-मेल email: helpdoc@rbi.org.in

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

DEPARTMENT OF COMMUNICATION, Central Office, S.B.S.Marg, Mumbai-400001

फोन/Phone: 91 22 2266 0502 फैक्स/Fax: 91 22 22660358

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**Ease of Doing Business in India:
RBI seeks Stakeholders' Views on Proposed Change
in Forex Rules to mandate Demat holding of Securities by
Non-residents**

It is proposed to amend the Foreign Exchange Management (Transfer or issue of security by a person resident outside India) Regulations, 2000 to mandate that foreign investment by non-residents, including non-resident Indians on repatriation basis, can be made in equity, debt and any other approved securities only in dematerialised form. Consequently, the depositories, namely, the National Securities Depository Limited (NSDL) and the Central Depository Services (India) Limited (CDSL) would act as the single point source of data and information on the extent and nature of foreign investment in securities issued by Indian companies, investment vehicles, etc.

This will facilitate easy and comprehensive availability of information for the Indian company receiving foreign investment as well as for effective monitoring by various regulators and is expected to contribute to the ease of doing business by making regulatory compliance easier for the companies receiving foreign investment and also facilitating regulatory monitoring.

Members of public including the stakeholders and experts in the area are requested to offer their views and comments in respect of the proposed changes. Comments may be sent latest by May 25, 2016 Please [click here](#) to send email.

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Alpana Killawala
Principal Adviser